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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1185/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

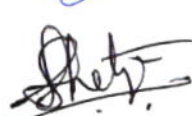
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017

NAME OF THE PARTIES:

Veer Design Studio
V/s.
Kimaya Fashions Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Rahul. D. Dalc a/w Suddhesh.S.Shetye	Advocate for Pet Respondent	 
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2.	Ganesh. Iyer a/w Ishwan Varde	Advocates for the Petitioner	
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ORDER

CP No.1185/ I&BP/NCLT/MB/MAH/2017

On the Withdrawal Memo filed by the Petitioner Counsel, the Petition is hereby dismissed as withdrawn looking at the Consent Terms arrived between the parties.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Encls : Withdrawal Memo & Consent Terms.

Sd/-

B.S.V. PRAKASHKUMAR

Member (Judicial)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

AT MUMBAI

C.P. NO. 1185 of 2017

IN THE MATTER OF THE INSOLVENCY AND BANKRUPTCY CODE,
2016 (UNDER SUB-SECTION 1 OF SECTION 9 FOR INITIATING A
CORPORATE INSOLVENCY RESOLUTION PROCESS)

AND

IN THE MATTER OF VEER DESIGN STUDIO (OPERATIONAL
CREDITOR) A PROPRIETORY CONCERN AND HAVING ITS OFFICE
AT 30/236, ANAND NAGAR, BEHIND VAKOLA POLICE STATION,
SANTACRUZ (E) MUMBAI- 400055

.....APPLICANT

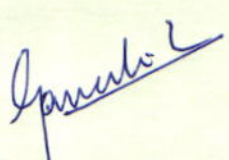
AND

IN THE MATTER OF KIMAYA FASHIONS PRIVATE LIMITED
(CORPORATE DEBTOR) A COMPANY INCORPORATED UNDER THE
COMPANIES ACT, 1956/2013 AND HAVING ITS OFFICE AT 2, ASHA
COLONY, JUHU TARA ROAD, JUHU, MUMBAI-400021.

MEMO FOR WITHDRAWAL OF PETITION

MAY IT PLEASE YOUR HONOR:

For and on behalf of the ^{Applicant}~~Plaintiff~~ and pursuant to Consent Terms enclosed
herewith, be pleased to take on record the above referred Memo for
withdrawal of the said petition.


M/s.MZM Legal
Advocates for ~~Petitioner~~
^{Applicant}

Encl. : As Above.


Mr. Manish Chotram
Proprietor,
Veer Design Studio
Applicant

राष्ट्रीय कम्पनी विधि अधिकरण NATIONAL COMPANY LAW TRIBUNAL मुंबई न्यायपीठ/MUMBAI BENCH
08 SEP 2017
डायरी नं./Diary No. 17481
क. पीटीएन अप्लिकेशन CO. PETITION APPLICATION NO. 1230

**BEFORE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH - I
COMPANY PETITION NO.1185 OF 2017**

M/S.VEERDESIGNSTUDIO

...Petitioner

Versus

KIMAYA FASHIONS PVT.LTD.

...Respondent

CONSENT TERMS

1. The parties to the above Company Petition agreed to settle the disputes amicably and the Respondent has offered and the Petitioner has agreed to accept a sum of Rs. 20,00,000/- (Rupees Twenty Lakhs Only) towards full and final settlement of the claims of the Petitioner under the captioned Petition, against the Respondent Company.
2. The Respondent herein agrees to pay the said agreed amount in 5 equal monthly instalments amounting Rs.4,00,000/- per month starting from 10th of September, 2017 and continue for next 4 months, i.e., October 10, 2017, November 10, 2017, December 10, 2017 and January 10, 2018 by virtue of the following 5 (Five) post-dated cheques to and in favour of the Petitioner (which the Respondent Company hereby undertakes to duly honour, failing which proceedings for contempt may be initiated by the Petitioner):
INSERT CHEQUE NO., DATE, AMOUNT AND OTHER DETAILS HERE.

SL No	Cheque No.	Drawn On	Amount	Date
1	204377	STATE BANK OF INDIA	4,00,000/-	Sept. 10, 2017
2	204378	STATE BANK OF INDIA	4,00,000/-	Oct. 10, 2017

3	204379	STATE BANK OF INDIA	4,00,000/-	Nov. 10, 2017
4	204380	STATE BANK OF INDIA	4,00,000/-	Dec. 10, 2017
5	204381	STATE BANK OF INDIA	4,00,000/-	January 10, 2018

3. Petitioner hereby agrees that said agreed amount is in full and final satisfaction of all claims of the Petitioner under the captioned Petition against Respondent herein. Petitioner agrees that there will be no any further claim under the captioned Petition against the Respondents.



For M/s. Veer Design Studio
(Petitioner)



For Kimaya Fashion Pvt.
Ltd.
(Respondent)



Advocate for Petitioner



Advocate for Respondent